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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 30.01.2026*

+ **BAIL APPLN. 420/2026, CRL.M.A. 3210/2026 & 3209/2026**

SAMEER AHMAD .....Petitioner

Through: Mr. Deepak Kumar Gupta, Advocate

versus

THE STATE GOVT OF NCT DELHI THROUGH SHO. PS  
KESHAV PURAM .....Respondent

Through: Mr. Amit Ahlawat, APP for State  
with IO/SI Mukul, PS Keshav Puram

**CORAM: JUSTICE GIRISH KATHPALIA**

**JUDGMENT (ORAL)**

1. The accused/applicant seeks anticipatory bail in case FIR No. 556/2025 of PS Keshavpuram for offence under Section 25/54/59 Arms Act.
2. Broadly speaking, the prosecution case is that as a matter of chance recovery, a country made pistol was recovered from one Amit Kumar, who on being interrogated, alleged that he had purchased the said weapon from the present accused/applicant. It is on the basis of that confessional statement of Amit Kumar while he was in custody, that the accused/applicant has been booked.
3. Learned counsel for accused/applicant submits that there is no admissible evidence against him and he is being falsely implicated in this



case.

4. Learned APP for State assisted by IO/SI Mukul opposes the bail application. Learned APP for State in all fairness admits that apart from statement of Amit Kumar, there is no other incriminating evidence against the accused/applicant. However, it is submitted by learned APP for State that the investigation revealed money transaction of Rs.30,00,000/- between Amit Kumar and the accused/applicant. It is also submitted by learned APP for State that against the accused/applicant, proceedings under Section 82/83 CrPC have been initiated.

5. Considering the above circumstances, especially the material cited by prosecution side against the accused/applicant, I find no reason to deprive the accused/applicant liberty.

6. The application is allowed and it is directed that in the event of his arrest, the accused/applicant shall be released on bail, subject to his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the IO/SHO concerned. It is further directed that the accused/applicant shall without failure join investigation as and when directed by the IO in writing. Pending applications also stand disposed of.

**GIRISH KATHPALIA  
(JUDGE)**

**JANUARY 30, 2026/as**